

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:701
ANSWERED ON:27.11.2012
COMPENSATION FOR NATURAL CALAMITY
Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the public representative of the region during the 14th IDA meeting had raised a demand that relief compensation of Rs. 9.39 lakh with surrender of land was unjustifiable and the provision for transfer of land need to be dropped;
- (b) if so, the details thereof;
- (c) whether the Administration proposes to consider demand for payment of compensation on Natural Calamity basis without surrender of land to the farmers; and
- (d) if so, the details thereof and the time by which it is likely to be accepted?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): The 14th Island Development Authority meeting is yet to be held.
- (c): No Madam.
- (d): Does not arise.